

Statement

Sl. No.	Name of the firm	Foreign equity	Yearx	Present equity	Long terms loans	Reserves/Surplus.
1	2	3	4	5	6	7
1.	M/s. Ethnor .	75% (All indirect)	1974 1975 1976	n.a. 5.00 n.a.	n.a. 0.34 n.a.	n.a. 46.67 n.a.
2.	M/s. Roussel Pharm. Ltd.	66.67% (including 33.33% indirect)	1974 1975 1976	6.54 6.54 6.54	3.59 65.01 110.49	98.11 63.69 74.67
3.	M/s. Wander Limited	49% (including 9% indirect)	1974 1975 1976	15.00 15.00 n.a.	28.64 46.58 n.a.	19.31 20.31 n.a.
4.	M/s. Seale (D) Ltd.	47.5% (including 8.37% indirect)	1974 1975 1976	60.00 60.00 60.00	74.03 85.02 54.50	37.09 48.00 49.84
5.	M/s. Boehringer Knoll Ltd.	46.4% (including 8% indirect)	1974-75 1975-76 1976-77	30.00 30.70 40.75	55.09 61.42 78.57	215.44 281.20 298.55

Optees of Hubli Division Transferred to Southern Railway

1329. SHRI A. K. RAJAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether all the optees of the Hubli Division have been transferred to Southern Railway; and

(b) if not, whether their case will be considered when the new Trivendrum Division is formed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Optees of Hubli Division have been transferred to Southern Railway to the extent they could be accommodated on that Railway.

(b) No final decision has so far been taken in regard to the formation of the new Trivendrum Division. Only if additional posts are sanctioned will the question of giving options arise.

M/S. Philips Petroleum Company

1330. SHRI VIJYA KUMAR N. PATIL: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government are aware of the fact that the Phillips Petroleum Co. an American Multinational had been indicted by the Federal Grand Jury in Tulsa, Oklahoma (U.S.A.) for violation of tax laws and that three of its executives including the Chairman had been jailed for a period of five years on charges among others of bribing their foreign agents; and

(b) if so, furnish details of action/proposed against this reason for delay in taking action?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) and (b). The Federal Grand Jury in Tulsa, Oklahoma, U.S.A. had conducted investigation on the tax law violation by the Phillips Petroleum Company of U.S.A. In

the indictment filed in the US District Court, the Grand Jury indicated Phillips Petroleum Company and some of its executives on seven counts. Some of these relate to Company's failure to show in its tax returns, money received from Cochin Refineries Ltd. in India as Technical Services Fee. The Chief District Judge in Tulsa has dismissed the entire indictment of Phillips Petroleum Company and all other defendants. Subsequently, the Department of Justice of USA filed a criminal indictment against the Phillips Petroleum Co. including the charge among the others that the Company failed to report in its tax return incomes received from Cochin Refineries Ltd. In the criminal suit, the US District Court for the Northern District of Oklahoma found Phillips Petroleum Co. guilty and levied a total fine of \$ 30,000.

Government have no information regarding three of its executives including Chairman being jailed for a period of five years on charges among others of bribing their foreign agents.

Government of India cannot take any action on Phillips Petroleum Co. of U.S.A. for the violation of the tax law of that country.

Purchase of Pessian and H.D.P. bags by fertilizer plant at Panipat

1331. DR. SAROJINI MAHISHI. Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government have enquired into the working of Fertilizer plant at Panipat;

(b) whether this Fertilizer Unit has recently purchased Hessian bags and H.D.P. bags, if so, what are the details in this regard including the rates at which the purchases were made;

(c) whether quotations were invited from the dealers; if so, what are

the details of the quotations submitted by each dealer; and

(d) what is the period of contract of the present suppliers?

THE MINISTER OF PETROLEUM, AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA):
(a) No, Sir. Government have not felt the need for a general enquiry into the working of the fertilizer unit of M/s. National Fertilizers Ltd. coming up at Panipat.

(b) and (d). M/s. National Fertilizers Ltd. who are implementing the Panipat, Bhatinda and Nangal Expansion projects invited tenders in May, 1978 on an All India basis for the supply of around 60 lakhs (25 per cent) bags for packing ara for heir requirement for the above plants for the period August, 1978 to March, 1979. Individual units did not invite tenders NFL have awarded a contract for the supply of 40 lakh bags for the three units on M/s Haryana Jute and Laminating Works, Calcutta at total approximate price of Rs. 381.86 per 100 bags F.O.R. Panipat including sales tax (which consists of a fixed component at Rs. 113.85 per 100 bags F.O.R. Calcutta) and another contract for supply of 6 lakh number of bags on M/s. India Burlap and Laminating Works at total approximate price of Rs. 384.32 per 100 bags F.O.R. Panipat including sales tax (which consists of a fixed component at Rs. 145 per 100 bags F.O.R. destination).

The Panipat unit has not issued any purchase order against the said contract, or purchased jute bags/HDP bags from any other source. The unit is expected to issue purchase orders for its requirement, after the start up of trial production some time in realy 1979 against the contracts in force at that time.